

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 127

IA No. 88/2023

In

CP (IB) No. 531/CH/2019

(Admitted)

**IN THE MATTER OF:**

Redhex IT Solutions Pvt. Ltd.

...Petitioner/Operational Creditor

Vs.

SNS Laboratories

...Respondent/ Corporate Debtor

**Under Section:** 9 & 66(1), IBC, 2016

**Order delivered on 17.04.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Applicant in IA No 88/2023

And member of Chairman of  
Monitoring Committee

: Mr. Mohd. Nazim Khan, PCS

For the Respondent

: None

**ORDER**

In view of the Resolution of the Bar dated 16.04.2024, the Members of the Bar have abstained from Court work today.

**IA No. 88/2023**

File was not taken up from last three dates of hearing. In the interest of justice, one more opportunity is granted to the respondent to appear before this Tribunal, failing which, ex-parte proceedings will be taken. Learned PCS for the applicant is

directed to inform the next date of hearing to the opposite counsel through email and place a copy of the said email along with an affidavit on record within one week, so that effective proceedings can be taken on the next date of hearing. List the matter on 29.05.2024.

-sd-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM